

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 141
(IB)-79(PB)/2017

IN THE MATTER OF:

Central Bank of India Ltd.	...	Applicant / Petitioner
Vs		
Harvest Hotels and Services Apartments Pvt. LTd.	...	Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016, CIRP

Order delivered on 06.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:	Ms. Neha Malik & Mr. Sahil Malik, Adv.
For the Respondent	Anjani Kumar Singh & Ms. Saroj Kumar Singh, Adv.

ORDER

Ld. Counsel for the petitioner seeks and is granted seven days time to file appropriate application to meet the preliminary objection with regard to power of attorney. The prayer is granted. Matter is being part heard before the regular bench.

List on 19.02.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(PRADEEP R. SETHI)
MEMBER(TECHNICAL)